

an>

Title: Regarding reported statement made by the Chief Minister of Jammu and Kashmir about release of 10,000 prisoners.

DR. P. VENUGOPAL (TIRUVALLUR): Madam Speaker, yesterday in this House, hon. Prime Minister and the hon. Home Minister explained the situation about the release of a separatist within a few days of forming PDP-BJP Government in Jammu and Kashmir.

We are not satisfied with the explanation tendered by the Government. We want to know what are the clarifications sought from the State Government.

Further, undeterred by the furore created by the release of the separatist, adding insult to injury, again the Chief Minister reportedly directed the DGP of Jammu and Kashmir to release about dozen more separatists and also several other prisoners. He further stated that he does not need to consult anyone on this. It is feared that there are about dozen terrorists and many hardcore criminals in that list. Releasing separatists and militants is an anti-national act and there is no doubt that the Chief Minister of that State is acting against the interest and security of our nation.

Therefore, we feel that the BJP has to come out of the Government and order fresh elections in that State. Moreover, the PDP of Jammu and Kashmir should be banned for undertaking anti-national act of releasing separatists, militants and terrorists, which is against the security of our nation.